

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).30001/2017

(Arising out of impugned final judgment and order dated 25-08-2017 in WPC No.7649/2015 passed by the High Court Of Delhi At New Delhi)

SUNNY ABRAHAM

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.
(With appln.(s) for stay)

Respondent(s)

Date : 14-09-2018 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE VINEET SARAN

For Petitioner(s) Mr. Shanker Raju, Adv.
Mr. Aditya Ranjan, Adv.
Md. Shahid Anwar, Adv.
For Mr. Aditya Ranjan, AOR

For Respondent(s) Mr. K. Radhakrishnan, Sr. Adv.
Mr. Rupesh Kumar, Adv.
Ms. Niranjana Singh, Adv.
Mr. Shreyesh Bhardwaj, Adv.
Mrs. Anil Katiyar, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on a regular hearing (Non-miscellaneous) day in the month of October, 2018.

Any order to be passed by the respondent shall be subject to the final outcome of this petition.

(Jagdish Chander)
Branch Officer

(Sarita Purohit)
AR-cum-PS